

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 126
78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

.... Applicant/petitioner

v.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

Order under Section 397-398

Order delivered on 28.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr. Anand Chhibbur, Sr. Adv.
Mr. Rakesh Kumar, Adv.
Ms. Chetna Bisht, Adv.
Mr. Sahil Dhawan, Adv.
Mr. Pulkit Deora, Adv.

For the Respondent No. 1

: Mr. Peeyosh Kalra, Adv.
Mr. L.S Aimol, Adv.
Mr. Sylvine Sarmah, Adv.

For the Respondent No. 3

: Mr. Robin R David
Mr. Febin M Varghese
Mr. Dhiraj Philip

For the Respondent No. 16

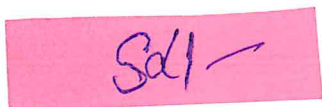
: Mr. Manoj Khanna, Adv.
Mr. Akash Kedia, Adv.
Ms. Aakriti Mittal, Adv.

ORDER

CA-1631(PB)/2019

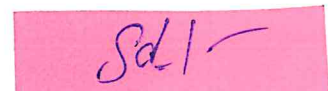
Let appropriate memo of parties be filed and consider at the time of final disposal of the main case.

List for further consideration on 14.10.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

28.08.2019
Ritu Sharma



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)